

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3822
ANSWERED ON:17.08.2010
PENALTY ON INDIAN WEIGHTLIFTING ASSOCIATION
Singh Shri Bhola

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Indian Weightlifting Association (IWA) will have to pay penalty to the International Weightlifting Association before participating in the Commonwealth Games;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the IWA is not in a position to pay the said penalty;
- (d) if so, whether the Government proposes to provide any assistance for the purpose;
- (e) if so, the details thereof; and
- (f) if not, the manner in which such penalty is likely to be paid?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Yes, Madam. International Weightlifting Federation has imposed a penalty of USD 5,00,000 on the Indian Weightlifting Federation for violation of anti-doping rules. An additional fine totalling to USD 31,000 has also been imposed on 6 weightlifters for having tested positive in dope samples. Indian Weightlifting Federation has already paid an amount of USD 1,25,000 and are yet to make payment of USD 3,75,000 + USD 31,000 by 31st August, 2010 to the International Weightlifting Federation before they are allowed to participate in the forthcoming international sports events, including Commonwealth Games, 2010.

(c) to (f): Indian Weightlifting Federation has informed that it is not in a position to pay the balance amount of penalty and is dependent on Indian Olympic Association or the Ministry of Youth Affairs & Sports for financial assistance. The Ministry has asked Indian Olympic Association to resolve the matter at the earliest in consultation with the International Weightlifting Federation so as to ensure participation of Indian Weightlifting team in Commonwealth Games 2010.